

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 1120/93

Dt. of Decision : 7.7.94.

Mr. Govind Naroba

.. Applicant.

Vs

1. Sr. Divisional Personnel Officer,
Railway Broad Gauge, Rail Nilayam,
Secunderabad.

2. Sr. Accounts Officer,
SC Railway, Rail Nilayam,
Broad Gauge, Secunderabad.

.. Respondents.

----- The Appellants, are to appear ready on 7.7.94.

Counsel for the Respondents: Mr. D.Gopal Rao, SC for Rlys.

CORAM:

THE HON'BLE SHRI A.B. GORTHI : MEMBER (ADMN.)

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Rm

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Copy to:-

1. Sr. Divisional Personnel Officer, Railway Board Guage, Rail Nilayam, Secunderabad.
2. _____, _____, _____, _____, _____, _____, Secunderabad.
3. One copy to Sri. K.Venkat Reddy, advocate, 7-20, Madhurapuri, Dilsukhnagar, Hyd-660.
4. One copy to Sri. D.Gopala Rao, SC for Railways, CAT, Hyd.
5. One copy to Library, CAT, Hyd.
6. One spare copy.

Rsm/-

3rd Dec
Am 14⁷/₉₄

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O.A.No.1120/93

X As per Hon'ble Shri A.B.Gorthi, Member (Admn.) X

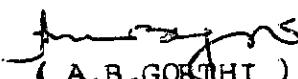
The prayer of the applicant is for a direction to the respondents to furnish the correct P.F. Account number of the applicant and also gave him month wise and year wise statement of his P.F. account w.e.f. 5.5.58.

was given the P.F. account number 03213183 but latter it was being shown as 321318 and 3213/83. This seems to have created some confusion and also a doubt in the mind of the applicant as to the correctness of the balance of the amount to the credit of the applicant in his P.F. account.

3. We have heard learned standing counsel for the respondents. The OA was admitted on 18.10.93 and the respondents were given time to file a counter and to produce the record. But nothing was done further in the matter by the respondents.

4. The request made by the applicant seems to be reasonable and therefore we dispose of this OA with a direction to the respondents firstly to furnish the correct P.F. account number to the applicant, if has not already been done, and secondly to give the applicant an opportunity to personally check his P. account held by the respondents on any date mutually convenient.

5. O.A. is ordered accordingly without any as to costs.


(A.B.GORTHI)
Member (Admn.)

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P.P.

sd

Dated: 7th July, 1994
(Dictated in Open Court)

74. Regd.

contd..

O.A.1120743

TYPED BY

COMPARED BY

CHECKED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE CHAIRMAN

THE HON'BLE MR.A.B.G.RTHI : MEMBER(A)

AND

THE HON'BLE MR.T.CHANDRASEKHA R REDDY
MEMBER(C UDL)

AND

THE HON'BLE MR.R.RANGARAJAN : MEMBER(Z)

Dated: 7/7/1994.

ORDER/JUDGMENT:

M.A./R.A/C.A. NO.

in

O.A.No.

1120743

T.A.No.

(W.P.)

Admitted and Interim Directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

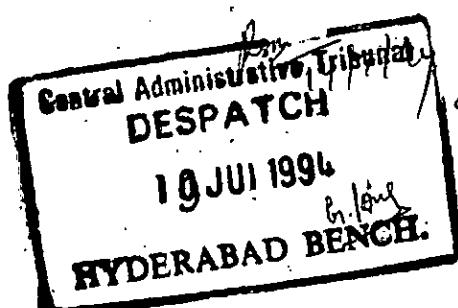
Dismissed for default.

Rejected/Ordered.

No order as to costs.

pvm

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